

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**3rd and 4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**

**Dy. No. 447/2015**

**Dated: 9.3.2015**

To

Shri R. Chandrasekaran  
Director  
Kudgi Transmission Limited  
Core-4, SCOPE Complex,  
7 Lodhi Road, New Delhi-110 003

Dear Sir,

**Sub:** Petition for seeking declaration that the commissioning of the first asset of the Kudgi Transmission System was delayed due to reasons beyond the control of the petitioner and declaration that the petitioner is entitled to a day for day extension for non-availability of inter-connection facility.

With reference to application/petition, you are directed to clarify the following on affidavit by 20.3.2015:

- (i) Under which provision of the Electricity Act, 2003 or the Transmission Service Agreement, the petition has been filed;
  - (ii) Whether the CTU was approached in terms of Article 6.1.1 of the Transmission Service Agreement for providing inter-connection facility and if so, the response of CTU ; and
  - (iii) Whether notice regarding force majeure event was served on the LTTCs by invoking Article 11.5.1 of Transmission Service Agreement, if so response thereof.
2. Further action in your petition will be taken thereafter.

Sd/-  
**(T. D. PANT)**  
**Deputy Chief (Legal)**